

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.420**

**IA/1070/ND/2024, IA/1141/ND/2024 IN IB/746/ND/2023**

**IN THE MATTER OF:**

Indian Bank	...	Applicant
Versus		
Monika Garg	...	Respondent

**Under Section 95(1) of (IBC)**

**Order delivered on 13.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Rajesh Kumar Gautam, Adv. Anant Gautam,  
Adv. Kavitolli, Adv. Likivi Jakhalu, Adv. Shivani  
Sagar, Adv. Dinesh Sharma, Adv. Kushagra Nilesh  
Sahan

For the Respondent : Adv. Prakar Mithal, Adv. Raghav Dikshit

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Applicant, Learned Counsel for the RP, Learned Counsel for the Personal Guarantor are present. Learned Counsel for the Personal Guarantor submitted that they received the copy of the report only on 05.06.2024 and seeks some more time to file the reply. As a final and last chance, a week's time is granted to file the reply to the report. List the matter on **01.07.2024**

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**